

(1)	(2)	(3)
(17)	Social Environment Improvement Project – import of small size steel bars from Japan for construction of hospitals, nurses hostels at New Delhi and Varanasi, Low Income Group houses under a Crash Programme, schools, colleges, hospitals, foodgrain godowns etc.	4,500
(18)	Cultural Grant for import of language laboratory equipment from Japan by Delhi University and Jawaharlal Nehru University.	29
(19)	Cultural Grant for import of sports equipment from Japan by the National Institute of Sport, Patiala.	50
(20)	Food Production Grant Aid for import of fertilizer from Japan	1,000
(21)	Grant Aid for import of machinery and equipment for production of Encephalitis Vaccine at the Central Research Institute, Kasauli.	300
(22)	Cultural Grant for import of Audio Visual and Photographic equipment from Japan by the Centre for Cultural Resources and Training, New Delhi	46
Total		114,275
(equivalent to Rs. 480.34 crores approximately)		

**Direct AIR Service between India and China**

4608. SHRIMATI MADHURI SINGH;  
SHRI CHIRANJILAL SHARMA:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Air India had held talks recently with the Civil Aviation Administration of China for opening direct air services between the two countries;

(b) if so, the outcome thereof; and

(c) how soon the agreement, if any, to facilitate air services between the two neighbours will be translated?

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHUR-SHEED ALAM KHAN): (a) No Sir. Recently, Air India and Civil Aviation Administration of China have not held any talks for opening direct services. In 1980, it was however agreed between Air India and Civil Aviation Administration of China

that they will honour each other's tickets and documents.

(b) and (c) do not arise.

**Income Tax Deductions from NREP Funds**

4609. SHRI A. C. DAS:  
SHRI NARAYAN SAHU:

Will the Minister of FINANCE be Union Territories?

(a) Whether it is a fact that Income-tax is being deducted from the funds allocated under the National Rural Employment Programme in the State of Orissa;

(b) have Government examined that such Income-tax deductions are permissible under the law;

(c) if not permissible, the reasons for such deductions; and

(d) the amount deducted as Income-tax block-wise from the State of Orissa out of National Rural Employment Programme during the period from 1 March, 1982 to 28th February, 1983?

THE MINISTER OF STATE IN  
THE MINISTRY OF FINANCE  
(SHRI PATTABHI RAMA RAO):

(a) to (d). The information is being collected which will be laid on the Table of the House as soon as it is available.

**Funds for Tribal Sub-Plan and  
Special Component Plan**

4610. SHRI GIRIDHAR GOMAN-  
GO: Will the Minister of FINANCE  
be pleased to state:

(a) whether his Ministry has asked all the Central Ministries/Departments to quantify the funds and indicate the same under separate Budget heads for Tribal Sub-Plan areas and Special Component Plan during the Annual Plans of Sixth Five Year Plan;

(b) if so, the names of the Central Ministries/Departments which have already started the procedure and adopted the guidelines of his Ministry;

(c) whether the States and Union Territories have also been asked to adopt the same line of procedures; and

(d) if so, the names of the States/ Union Territories?

THE MINISTER OF FINANCE  
(SHRI PRANAB MUKHERJEE):

(a) Yes, Sir.

(b) The separate Budget heads are required to be opened in the Detailed Demands for Grants. The Detailed Demands for Grants for 1983-84 will be laid on the table of Lok Sabha by the individual Ministries/Departments shortly. These will show the extent to which and the areas in which such segregation has been made by the Ministries/Departments concerned.

(c) All the State Governments and Union Territories having tribal sub-plan and sizable scheduled caste population have been asked by the Ministry of Home Affairs to adopt the same line of procedures.

(d) The States and Union Territories are:—

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States

Union Territories

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(i) *Tribal sub-plan:*

1. Andhra Pradesh
2. Assam
3. Bihar
4. Gujarat
5. Himachal Pradesh
6. Karnataka
7. Kerala
8. Madhya Pradesh
9. Maharashtra
10. Manipur
11. Orissa
12. Rajasthan
13. Sikkim
14. Tamil Nadu
15. Tripura
16. Uttar Pradesh
17. West Bengal

1. Goa, Daman & Diu
  2. Andaman & Nicobar Islands
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